

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 164 OF 2015
APPEAL NO. 165 OF 2015
APPEAL NO. 335 OF 2017 &
IA No. 737 OF 2017 & IA No. 1351 of 2018

Dated: 5th December, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

APPEAL NO. 164 OF 2015

BSES Rajdhani Power Ltd.

...Appellant(s)

Vs.

Delhi Electricity Regulatory Commission

...Respondent(s)

Counsel for the Appellant(s) : Mr. Hasan Murtaza

Counsel for the Respondent(s) : Ms. Suparna Srivastava
Ms. Sanjna Dua

APPEAL NO. 165 OF 2015

BSES Yamuna Power Ltd.

...Appellant(s)

Vs.

Delhi Electricity Regulatory Commission

...Respondent(s)

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan
Mr. Hasan Murtaza
Ms. Bushra Waseem

Counsel for the Respondent(s) : -

**APPEAL NO. 335 OF 2017 &
IA NO. 737 OF 2017 & IA No. 1351 of 2018**

BSES Rajdhani Power Limited	Versus Appellant(s)
Delhi Electricity Regulatory Commission	 Respondent(s)

Counsel for the Appellant(s)	:	Mr. Hasan Murtaza
Counsel for the Respondent(s)	:	Mr. Naveen Hegde Mr. Nikhil Nayyar for R-1

ORDER

**IA No. 1351 of 2018 in
APPEAL NO. 335 OF 2017**
(Appln. for condonation of delay in filing rejoinder)

For the reasons set out in the application, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is allowed.

APPEAL NOs. 164, 165 of 2015 & 335 OF 2017

As agreed by learned counsel for the parties, list these matters for hearing on **11.02.2019.**

(S. D. Dubey)
Technical Member

Ts/js

(Justice Manjula Chellur)
Chairperson